

ITEM NO.106

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1676/2011

MAHBOOB &amp; ORS.

Appellant(s)

VERSUS

STATE OF U.P.(NOW UTTARAKHAND) &amp; ANR.

Respondent(s)

(IA No.100897/2021 - FOR EXEMPTION FROM FILING O.T.; and, IA No.100896/2021 - FOR GRANT OF BAIL)

WITH

Cr1.A. No.784/2013 (II-B)

Cr1.A. No.783/2013 (II-B)

Date : 27-10-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MS. JUSTICE BELA M. TRIVEDI

Counsel for the Parties:

Ms. Saloni Singh, Adv.

Mr. S. S. Nehra, AOR

Mr. Vikrant Nehra, Adv.

Mr. Jatinder Kumar Bhatia, AOR

Mr. Krishnan Mishra, Adv.

Mr. Sanjay Kumar Dubey, AOR

Mr. Naresh Bakshi, AOR

Mr. Sanjay Kumar Visen, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The appellants stand convicted of the offences punishable under Sections 302/147/148/149/201 of the Indian Penal Code, 1860. Their applications for bail during the pendency of the instant

appeals came up before this Court on 25.08.2021. However, rather than considering applications for bail, this Court directed that the appeals be listed for hearing.

Today, when these matters were called out, Ms. Saloni Singh, learned Advocate appearing for the accused in Criminal Appeal No.1676 of 2011 submits that the arguing counsel being unwell, the matters be adjourned.

At her request, the matters are directed to be posted for hearing on 16.11.2021.

**(MUKESH NASA)**  
**COURT MASTER**

**(VIRENDER SINGH)**  
**BRANCH OFFICER**